

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

TP/MP/ 201 of 2019 [CP(IB) 718 of 2019]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2020**

Name of the Company:

Graphic Art Printers

V/s

Brain Master Classes Pvt Ltd

Section:

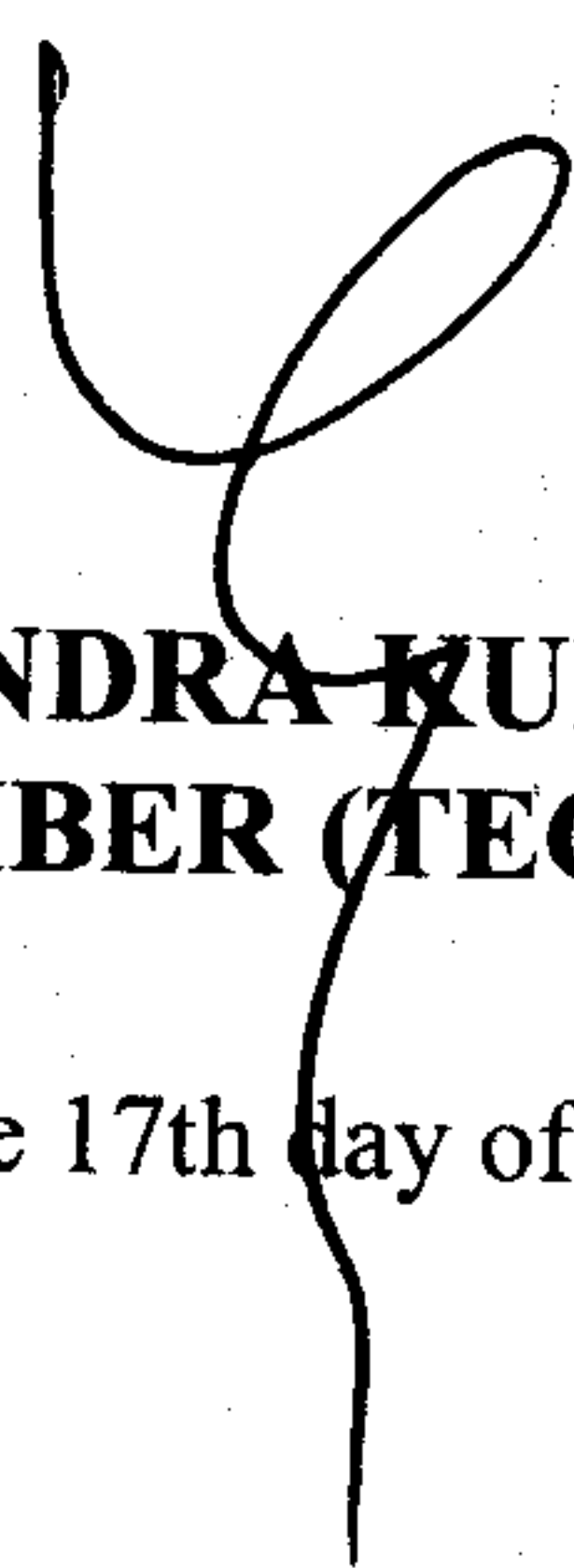
9 of the Insolvency and Bankruptcy Code

ORDER

No one appeared for the Operational Creditor.

On perusal of the record, it reveals that, since filing of this petition no one attended the matter on behalf of the Operational Creditor. It appears that the Operational Creditor is not interested to proceed with the matter, hence the petition stand disposed of for non-prosecution.

Accordingly, TP No. 201 of 2019 [CP(IB) No. 718 of 2019] stands disposed of for non-prosecution.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 17th day of July, 2020.

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